



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, सप्टेंबर १५, २००६/भाद्र २४, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

ERRATA

In the English translation of the Maharashtra *Devdasi* System (Abolition) Act, 2005 (Mah. XXXIII of 2006), published in the *Maharashtra Government Gazette*, Extraordinary, Part VIII, dated the 11th August 2006, at pages 628-638,—

(1) on page 630,—

(a) in line 15, for “*prima facia*” read “*prima facie*”;

(b) in line 37, for “*Governmentnet*” read “*Government*”;

(2) on page 631, in line 17, for “*implemantation*” read “*implementation*”;

(3) on page 634, in line 11, for “*desering*” read “*deserving*”;

(4) on page 635, in line 23, for “*women*” read “*woman*”;

(5) on page 636, in line 38, for “*persons*” read “*person*”.